

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1136
ANSWERED ON:13.07.2009
BAN ON EXPORT OF GOODS
Mahajan Smt. Sumitra

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the names of items, whose export have been banned;
- (b) whether the Government proposes to review the policy in this regard; and
- (c) if so, the details thereof and the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) : A list of items whose export is banned is given in Schedule II of the ITC (HS) Classification of Export and Imports items (1st September, 2004 – 31st March, 2009), published by Government of India, Ministry of Commerce and Industry, Department of Commerce. All amendments of the Schedule II are notified in the Gazette of India and are also available on the website of DGFT at www.dgft.delhi.nic.in. The list includes wild animals, beef of cows, buffalo meat (except boneless), meat of sheep and goat (except boneless), agri-products like pulses, non-basmati rice (except export under Food Aid Programme and export to Maldives under Bilateral Trade Agreement), wheat, tallow/fat of animal origin, chemicals under Montreal protocol, edible oils, certain wood and wood products etc.

(b)& (c): Review of the policy of export of goods is a continuous process undertaken by the Government from time to time. The Government reviews the export policy of agricultural/consumer products, in consultation with the administrative Ministries, keeping in view various factors such as availability of goods in the domestic market, production, the price situation and various national and international commitments etc.